CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 370/MP/2022

Subject : Petition under Section 79(1)(a) of the Electricity Act, 2003 seeking

deemed availability for the period from 1.6.2021 to 30.8.2021 in respect of Singrauli Super Thermal Power Station (2000 MW) under Regulation 76 and 77 of the CERC (Terms and Conditions of Tariff)

Regulations, 2019.

Petitioner : NTPC Limited

Respondents : UPPCL and 10 others

Date of Hearing: 15.5.2023

Coram : Shri Jishnu Barua, Chairperson

Shri I.S. Jha, Member Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

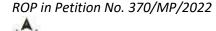
Parties Present: Shri Venkatesh, Advocate, NTPC

Shri Shivam Kumar, Advocate, NTPC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed for declaration of deemed availability for the period from 1.6.2021 to 30.8.2021 in respect of Singrauli Super Thermal Power Station. He also submitted that the delay in overhauling works in Unit-3 and Unit-7 due to Covid-19 pandemic, and the consequent loss of 410.31 Mus availability during the High Demand Season was unintended and beyond the reasonable control of the Petitioner. The learned counsel accordingly prayed that the Commission may allow deemed availability of 82.28% for the said period for the generating station.

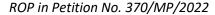
- 2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:
- (a) Admit and Issue notice to Respondents;
- (b) Petitioner is directed to submit the following additional information on or before **20.6.2023**, after serving a copy to the Respondents:
 - (i) The specific dates viz. schedule start and completion of the work along with the of actual dates of work started and work completion;
 - (ii) The scope of work along with a copy of work order issued;
 - (iii) The clarification based on above information (sub para (a) and (b)) for delay of 101 days for Unit-3, in comparison to delay of 15 days for Unit-7;



- (iv) The reason for planning annual overhaul maintenance during the high demand season;
- (v) Provide the PAF envisaged during high inflow season considering above maintenance against actual PAF achieved.
- 3. The Respondents are permitted to file their replies, by **7.7.2023** after serving the same to the Petitioner, who may, file its rejoinder, if any, on or before **17.7.2023**. No extension of time shall be granted for any reason.
- 4. The matter be listed for hearing on **28.7.2023**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)



A